

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

Original Application No.514/2007  
This the 19th day of December 2007

**HON'BLE MR. M. KANTHAIH, MEMBER JUDICIAL.**

Chandra Prakash Govil, aged about 45 years, son of Late Shri O.P. Govil, present residing at -D-1221, Indira Nagar, Lucknow.  
...Applicant.

By Advocate: Shri Praveen Kumar.

Versus.

Union of India through

1. The General Manager, North Eastern Railway, Gorakhpur.
2. The Divisional Railway Manager (S&T), North Eastern Railway, Lucknow.
3. Senior Chief Medical Officer, North Eastern Railway, Badshah Nagar, Lucknow.

By Advocate: Shri V.P. Rai for Shri Arvind Kumar.

**ORDER (Oral)**

**BY MR. M. KANTHAIH, MEMBER JUDICIAL.**

1. Heard Shri Praveen Kumar, the learned counsel for the applicant and Shri V.P. Rai for Shri Arvind Kumar, the learned counsel for respondents.
2. Applicant has moved OA to issue direction to the respondents to allow light duty as per order date 08.11.2007 (Annexure-A-8). Respondents have filed their objections stating that the matter is premature on the ground that his representation Annexure-A-10 Dt. 28.11.2007 is pending. At this stage, learned counsel for applicant



states that if a direction is given to the respondents for disposal of his pending representations, his purpose would be served.

3. Heard both sides.

4. The Competent authority has given his Medical opinion in respect of the health condition of the applicant in its report Dt. 08.11.2007 (Annexure-A-8) opined for entrusting light duty. Subsequently the applicant got examined from S.G.P.G.I in respect of his health condition covered under Annexure-A-9 Dt. 11.12.2007. The applicant wants direction for disposal of the OA to consider his claim for entrusting light duty as per order covered under Annexure-A-8 and Annexure-A-9.

5. In view of the above circumstances, for the fair and just disposal of the proceedings, OA is disposed of with a direction to the respondents to consider the pending representation of the applicant dated 28.11.2007 (Annexure-A-10) by taking into consideration of the medical report Annexure-A-8 and A-9 and pass a reasoned order within a period of one month from the date of the receipt of the certified copy of this order. In the meantime, the respondents are directed to continue light duty as on today. No order as to costs.

  
(M. KANTHAIYAH)  
MEMBER (J)

19-12-07

Ak/.